

1	2	3	4	5	6
25. Chandigarh		200	288	230	253
26. Dadra and Nagar Haveli		40	40	44	49
27. Delhi		2,852	*2,970	2,854	3,088
28. Goa, Daman and Diu		386	399	421	461
29. Lakshadweep		23	24	25	25
30. Mizoram		366	544	626	754
31. Pondicherry		178	168	204	269
		2,79,543	3,02,793	3,02,360	3,15,290

*As on 1-10-83.

[English]

Diversion of Funds meant for IRDP

833. SHRI R. P. DAS :
SHRI M. RAMACHANDRAN :

Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased state :

(a) whether the attention of Government has been drawn to the report of the Comptroller and Auditor General of India on financial transactions for 1983-84 which points out some cases of diversion of funds remitted for IRDP;

(b) whether consumption of liquor, purchase of airconditioners, colour televisions and three wheeler scooters form part of Government's Integrated Rural Development Programme; and

(c) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : (a) Yes, Sir.

(b) No, Sir.

(c) The matter has been looked into. A sum of Rs. 352 only was spent by one DRDA in Himachal Pradesh on liquor in connection

with the inaugural function of a workshop on SIAD project in which some foreign participants representing UNICEF were also present. The State Government has taken strong exception to this and an enquiry has been ordered. Recovery of this amount has also been effected and credited to the DRDA Accounts.

Delhi Administration has informed that the air conditioner was purchased for Chairman, DRDA, colour television to keep abreast with rural development programmes and three wheeler scooter for delivery of dak to all the five blocks. They are being asked to reimburse the amount to the DRDA out of Delhi Administration budget.

Purchase of PSC Pipes by DDA

834. SHRI SODE RAMAIAH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether the DDA placed an order worth Rs. 2 crores for purchase of PSC pipes with a firm existing only on paper;

(b) whether DDA has allotted a five acre plot and an advance of Rs. 20 lakh and thousands of cement bags to this non-existent firm;

(c) if so, the details thereof; and

(d) the action taken in this regard ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR) :

(a) The order was placed with M/s. Jai Hind Investment and Industries Co. Ltd., a manufacturing concern located at Faridabad.

(b) to (d). Land measuring 10.94 acres was allotted to the firm temporarily and initially for a period of five years. Subsequently, the firm was permitted, on request, to use 3.03 acres of this land for manufacturing purpose. An area of 3 acres has since been resumed from the firm on 1-2-85, bearing 7.94 acres with the firm. An advance of Rs. 20 lakhs was given to the firm by DDA against a bank guarantee so as to avail of additional rebate of 1% on the total amount of the contract. This additional rebate works out to Rs. 2 lakhs. The amount of advance carried an interest @ 12% P. A. full advance alongwith the interest has already been recovered.

Cement was issued to the firm as per terms of contract so as to avoid payment of higher rate quoted by them if the cement was not supplied by the DDA. The full cost of cement has been recovered by DDA at the issue rate as stipulated in the contract.

Deposit in Beedi Workers' Welfare Fund

835. SHRI AJIT KUMAR SAHA : Will the Minister of LABOUR be pleased to state :

(a) amount deposited in the Beedi Workers' Welfare Fund during the years, 1981, 1982, 1983 and 1984;

(b) expenditure incurred on the mobile dispensaries in the different States; and

(c) education allowance and house building loans given to the workers in different States, State-wise and year-wise and number of persons benefited therefrom during the above period ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) The Welfare Cess on tobacco which was imposed w.e.f. 15-2-77 ceased to exist after the Finance Bill, 1979 was introduced in Lok Sabha w.e.f. 1-3-1979. The Cess on manufactured beedies was again imposed only from 1-1-1982 onwards. The amount of cess deposited in the Beedi Workers' Welfare Fund year-wise are given below :

1981-82	Rs. 77,69,422.50
(from 1-1-82 onwards)	
1982-83	Rs. 3,19,91,312.42
1983-84	Rs. 3,45,85,686.18
1984-85	Rs. 4,04,31,441.19

(b) and (c). The information is being collected and would be laid on the Table of the House in due course.

CBI Probe Against DDA Engineers for Lapses in Resettlement Colonies, Delhi

836. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether the Central Bureau of Investigation registered a case against Delhi Development Authority engineers for various lapses in execution of work relating to installation of hand pumps in resettlement colonies, Delhi;

(b) if so, the details thereof; and

(c) the action taken by Delhi Development Authority in the matter ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR) : (a) Yes, Sir.

(b) CBI had registered a case in the year 1981 against three concerned Assistant Engineers and Junior Engineers for their failure to satisfactorily account for 66 hand pump machines, 141.65 mtrs. of CI Pipes and 664.95 mtrs. of GI Pipes costing Rs. 25,417.41.

(c) The penalty of stoppage of two increments without cumulative effect was imposed on two officials and a warning was issued to the third.

Low Production of Major Crops in India

837. SHRI JAGANNATH PATNAIK : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) whether it is a fact that a study on the production and productivity of the country in relation to those of several other countries made by the Association of Indian